

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 561/AT/2020

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the transmission system to be established by Vapi-II North Lakhimpur Transmission Limited.

Date of Hearing : 27.8.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Petitioner : Vapi-II North Lakhimpur Transmission Limited (VNLTL)

Respondents : Maharashtra State Electricity Distribution Company Limited and 15 others

Parties present : Shri Abhishek Kumar, Advocate, VNLTL
Ms. Harneet Kaur, Advocate, VNLTL
Shri TAN Reddy, VNLTL
Shri Pulkit Sharma, VNLTL

Record of Proceedings

The matter was heard through video conferencing.

2. Learned counsel for the Petitioner, Vapi-II North Lakhimpur Transmission Limited submitted that Sterlite Grid 13 Limited has been selected as successful bidder through the Tariff Based Competitive Bidding Process conducted by the Bid Process Coordinator (BPC), namely, PFC Consulting Limited for selection of bidder to acquire Transmission Service Provider to establish Transmission System for "Transmission System for 'Western Region Strengthening Scheme-XIX (WRSS-XIX) and North Eastern Region Strengthening Scheme- IX (NERSS-IX)' on Build, Own, Operate and Maintain basis. Pursuant to bidding, Letter of Intent was issued to Sterlite Grid 13 Limited on 2.3.2020 and it acquired Vapi-II North Lakhimpur Transmission Limited on 23.6.2020 upon execution of Share Purchase Agreement. Accordingly, the instant Petition has been filed for adoption of transmission charges under Section 63 of the Electricity Act, 2003. Learned counsel requested to adopt the transmission charges discovered through Competitive Bidding Process.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petition and directed to issue notice to the Respondent.

3. The Commission directed the Petitioner to serve copy of the Petition on the Respondents immediately, if not already served. The Respondents were directed to file



their reply by 11.9.2020, with advance copy to the Petitioner, who may file its rejoinder, if any, by 18.9.2020. The due date of filing of reply and rejoinder should be strictly complied with.

4. The Petition shall be listed for hearing in due course of time for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

